

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

(S)

RA No.232/2002 in
MA No.2159/2002
MA No.2160/2002
OA No.2662/2001

New Delhi, this the 8th day of October, 2002

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Union of India & Others ... Applicants

-Versus-

Brij Kishore ... Respondent

ORDER (BY CIRCULATION)

Mr. Shanker Raju, Member (J):

The present R.A. is filed, seeking review of my order dated 03.06.2002 passed in OA No.2662/2001. I have perused the order dated 03.06.2002. I do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. By way of this R.A. the review applicants seek to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

2. Consequently, MAs 2159/2002 and 2160/2002 are also rejected.

S. Raju
(Shanker Raju)
Member(J)

'San.'